# GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES DEPARTMENT OF PUBLIC ENTERPRISES

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# LOK SABHA UNSTARRED QUESTION NO. 2472 TO BE ANSWERED ON THE 4<sup>th</sup> AUGUST, 2015

### Vacancies of Independent Directors in CPSEs

### 2472. SHRIMATI POONAM MAHAJAN:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the details of Central Public Sector Undertakings functioning without Directors PSUwise;
- (b) whether the Government has taken note of the persistent problem of vacant posts of non-official Directors on the Boards of scheduled Central Public Sector Enterprises (CPSEs);
- (c) if so, the reasons for non-appointment of independent Directors and the number of vacant posts in the CPSEs as on 31st March, 2015; and
- (d) the steps taken by the Government to fill the vacant posts in the said CPSEs at the earliest?

#### ANSWER

## THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA)

- (a) : The Articles/Memorandum of Association inter-alia, lay down the minimum and maximum number of Directors, including functional, Government and non-official Directors, on the Boards of Central Public Sector Enterprises (CPSEs) concerned. While there could be vacancies in the total strength of the Boards, there are no CPSEs functioning without a Director.
- (b) to (d): As per available information, in 182 scheduled CPSEs, there are around 530 vacant positions of non-official Directors. Filling up of vacancies which arise due to completion of normal tenure of three years, resignation/removal of non-official Directors, etc. is a continuous process. The Government has laid down guidelines for selection and appointment of non-official Directors on the Boards of CPSEs so that the process of filling up of vacancies is continuously taken up.

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